

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

26. C.P. 4547/2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.04.2024**

NAME OF THE PARTIES:- Anil Chowta
V/s
United Three Endeavors Pvt. Ltd.

Section: 241-242 of Companies Act, 2013

ORDER

Counsel, Ajinkya Kundukar appeared for the Petitioner. None present on behalf of the Respondent nos. 1 to 3. Perusal of the record reveals that vide order dated 21.12.2023 notice was ordered to be issued to the Respondents, however, Court Notice issued to the Respondent nos. 1 to 3 has been received back as undelivered with the report that addressee left the premises without any instruction. It appears that Respondents are not residing at the given address. Counsel for the Petitioner states at bar that the address given in the Petition is the only address available with the Petitioner. In these circumstances, Petitioner is directed to effect service of the Respondent by way of newspaper publication one in "Business Standard" and another in "Nav Shakti" and file affidavit of service enclosing therewith proof of service and cutting of newspaper at least two days before the next date of hearing. List this matter for further consideration on **24.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)